

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
CP. No. 390/241-242/PB/2018

IN THE MATTER OF:

ABRO Technology (P) Ltd.	...	Applicant/Petitioner
Vs		
Delhi Warehousing Pvt Ltd.	...	Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 04.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Appearance not marked
For the Respondent	:	Mr. Ashish Verma, Ms. Salonee Keshwani, Advs. Mr. Nidhi Mohan Parashar, Mr. Rohan Chawla, Mr. Harshit Joshi, Advs. for R-3 & 4.

ORDER

Ld. Counsel Mr. Shashwat for the petitioner appeared through VC and submitted that mediation has been successful and the report has been filed before the Hon'ble Supreme Court and he will give the full particulars of the case on the next date of hearing to record settlement before this Tribunal and withdraw the petition.

Ld. Counsels for the respondents also appeared physically.
For above stated compliance, list the matter **on 02.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)